

**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing



**O.A. No.61/1253/2020**

This the 17<sup>th</sup> day of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Anand Mathur, Member (A)**

1. Bilal Ahmad Bhat, aged 38 years S/o Bashir Ahmad Bhat R/o Tailwani Tehsil and District Anantnag, J&K Pin code 192201.
2. Feroz Ahamd Wagay S/o Ab Rehman Wagay, R/o Larnoo Tehsil Larnoo District Anantgan Pin code 192202

.....Applicant

By Advocate: Mr. Gulzar Ahmad Bhat

**Versus**

1. UT of J&K through its Principal Secretary to Home Government of J&K Civil Secretariat Jammu/Srinagar Srinagar Address R/no 471, 4th floor, Civil Secretariat Pin Code 190001. Jammu address R/No. 3/21, 3<sup>rd</sup> floor Main Building Civil Secretariat Jammu
2. Commandant General (Director General of Police) Home Guards/ Civil defence and SDRF (UT of J&K) at Police PHQ Jammu/Srinagar, Srinagar, Address : Police Headquarter Air Port road Peer Bagh Srinagar, Jammu Address Police Headquarter Gulshan Ground Gandi Nagar J&K Pin Code 180004.
3. Chairman Police Recruitment Board (Inspector General of Police.) SDRF Constable at Srinagar/Jammu Gulshan Ground Gandi Nagar J&K Pin code 180004.

..... Respondents

(By Advocate: Mr. Amit Gupta, A.A.G.)

**O R D E R (ORAL)**

**Hon'ble Mr. Anand Mathur, Member (A)**



During the course of arguments, learned counsel for the applicants submitted that the applicants will be satisfied if a direction is given to respondents/competent authority to treat this O.A. as a representation of the applicants and decide the same in accordance with rules, by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself, with a direction to the respondents/competent authority, to treat this O.A. as a representation of the applicant and decide the same in accordance with rules, by passing a reasoned and speaking order within a period of one months from the date of receipt of copy of this order, under intimation to the applicant. It is made clear that we have not expressed any opinion on the merits of the case. No costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

**Mks**

